Government of Uttar Pradesh, provision of Rs. 10.00 crores by the central Government for establishing a separate electrical grid for meeting the power requirements of Moradabad.

Also action has been taken to set up wood seasoning plants and common facilities service centres at Tirupati, Jodhpur, Trivandrum, Mysore & Chennapatna. Besides, three seasoning plants have been set up at Saharanpur.

# Branches of Nationalised Banks and RRBs in Gujarat

# 4277.SHRI DILEEP SANGHANI : SHRI VIJAY PATEL :

Will the Minister of FINANCE be pleased to state :

(a) the number of nationalised banks and rural banks functioning in Gujarat during the last three years;

(b) whether the Government propose to open the branches of these banks in every district and village in Gujarat; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) As reported by Reserve Bank of India (RBI), the number of branches of Nationalised Banks and Regional Rural Banks functioning in Gujarat as at the end of March 1994, March 1995 and March 1996 are given below :

Period	Nationalised Bank branches	Regional Rural Bank branches
March 1994	2229	428
March 1995	<b>2</b> 231	429
March 1996	2245	424

(b) and (c) Reserve Bank of India have reported that having broadly achieved the objectives of providing adequate banking infrastructure with branch network of over 60,000 at the end of 1985-90, it was decided that there was no need to evolve any branch expansion programme with specific targets, such as, population coverage, as was being done in the past. Accordingly, in the 1990-95 Branch Expansion Programme and thereafter, the decision to open branches at centres of their choice has been Left to the discretion of individual banks.

RBI has further reported that on the basis of proposals received during the period 1.4.95 to 28.2.97 from the banks, 37 centres have been allotted to Nationalised Banks

and 5 centres to Regional Rural Banks for opening branches in Gujarat.

[Translation]

## Use of Hindi

4278. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of TEXTILES be pleased to state :

 (a) whether his Ministry has modern gadgets installed such as computer, telex, teleprinting etc. which are in Roman script and these are being converted into bilingual;

(b) if so, the manner in which these bilingual gadgets likely to be put into use by the Ministry;

(c) the manner in which the use of Hindi likely to be promote projected

(d) whether the Ministry has given exemption for use of Hindi to their offices located in Region ('A' where work has to be done cent per cent in Hindi; and

(e) if so, the reasons of for giving such as exemption ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) to (c) Modern gadgets such as computer and telex machines have been installed in the Ministry of Textiles and are functioning bilingually.

The use of these gadgets bilingually facilitates the progressive use of Hindi in official work.

(d) No, Sir

(e) Does not arise.

[English]

### Permission to Proceed Against Fls

4279. DR B.N. REDDY: Will the Minister of FINANCE be pleased to state .

(a) whether the Government have made obligatory to seek its permission by premier investigating agencies before proceeding against Financial Institutions;

(b) if so, the details of the financial institutions against which investigating agencies have sought permission to proceed against them; and

(c) in how many cases permission have been given or denied by the Government during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : <sup>(a)</sup> According to the Single Directive, issued by the Department of Personnel & Training, as amended from time to time. in regard to any person who is or has been a decision making level officer (Joint Secretary or equivalent or above in the Central Government or such officers as are or have been on deputation to a Public Sector Undertaking; Board Level Officers in Public Sector Undertakings; Officers of the Reserve Bank of India of the level equivalent to Joint Secretary or above in the Central Government, Executive Directors and above of the Securities & Exchange Board of India and Chairman & Managing Directors and Executive Directors and such of the Bank Officers who are one level below the Board of Nationalised Banks), there should be prior sanction of the Secretary of the Ministry/Department concerned before Special Police Establishment (Central Bureau of Investigation) takes up any enquiry (PE or RC), including ordering search in respect of them.

(b) and (c) No reference from Central Bureau of Investigation (CBI) concerning term lending Financial Institutions has been received. CBI have however reported that during 1995 and 1996 only one reference involving officials of Life Insurance Corporation of India and Unit Trust of India has been referred to the Ministry of Finance seeking concurrence for registration of a case. The matter was examined in the Finance Ministry and based on the material available in the Ministry relating to the case, the Ministry came to the conclusion that the registration of a regular case did not seem to be warranted. The Ministry has accordingly forwarded the relevant documents to the CBI with a request to examine them and revert to the Ministry for concurrence if considered necessary.

#### Ceramic Industry

4280. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any proposal for providing natural gas to Rajasthan for the development of a ceramic complex;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No proposal for providing natural gas has been received in this Ministry for development of a ceramic complex in Rajasthan.

(b) Does not arise.

(c) there is no proposal from this Ministry to provide natural gas for development of ceramic complex in Rajasthan. [Translation]

#### Hard Coke Oven and Plant

4281.PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the number of hard coke oven and plants in the country in 1982-83:

(b) the number of those ovens and plants in working condition at present;

(c) the quantum of coal consumed in manufacture of hard coke in oven and plants during 1982-83;

(d) the consumption of coal in the said works at present;

(e) the number of employees working in these ovens and plants during 1982-83 and the number of those working at present;

(f) whether most of the employees working in these plants have now been engaged in other works; and

(g) if so, the details thereof alongwith the reasons

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (d) The Management Information System maintained by Coal companies does not given information on the number of Hard Coke Ovens and the Plants in the country in 1982-83 of the quantum of coal required/consumed by them in that year.

As per the information made available by CIL, currently 180 such plants are drawing raw coal from CIL sources. The monthly requirement of these plants is around 4.20 lakh tonnes.

(e) to (g) Coal companies do not have any information on the number of employees working in various Hard Coke Ovens in the country in 1982-83 or even at present. Presently, more than 180 Coke Oven Units are operational in the small and medium sectors spread over the length and breadth of the country. The coal companies do not maintain any information of the employees of these Coke Oven Plants.

[English]

### Sales Tax on Companies

4282 SHRI NAMDEO DIWATHE : Will the Minister of FINANCE be pleased to state :

(a) whether as directed by the Supreme Court the Government are considering to establish a mechanism to